

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 176/TT/2017

- Subject** : Tariff from COD to 31.3.2019 for “**Asset-I:** 01x125 MVAr 400 kV Bus Reactor-3 along with associated bays and equipment at Vijayawada Substation, 01x500 MVA 400/220/33 kV ICT-3 along with associated bays and equipment each at Hyderabad (Ghanapur) and Vijayawada Sub-station, **Asset-II:** 01x125 MVAr 400 kV Bus Reactor-4 along with associated bays at Vijayawada Sub-station, **Asset-III:** 1x500 MVA, 400/220/33 kV ICT along with associated bays and equipments at Pugalur Sub-station, **Asset-IV:** Conversion of 50 MVAR line reactors at Madakathara end on both circuits of Ellapally (palakkad) – Madakathara (North Trissur) 400 kV D/C line into switchable reactors by providing necessary switching arrangement, **Asset-V:** 1x500 MVA, 400/220/33 kV ICT along with associated bays and equipments at Trichy Sub-station, **Asset-VI:** Replacement of existing 2x315 MVA 400/220 kV transformers with 2x500 MVA transformers and utilize the replaced 2x315 MVA transformers as regional spare at Narendra Sub-station under System strengthening-XX” in Southern Region.
- Date of Hearing** : 8.8.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL)
and 15 others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL



Record of Proceedings

The order in the petition was reserved on 20.3.2018. However, the order could not be issued prior to one Member demitting office. Accordingly, the matter is listed for hearing today.

2. The learned counsel for TANGEDCO sought two weeks' time to file written submissions in the matter.

3. The Commission directed TANGEDCO to file the written submissions by 27.8.2018 with a copy to the petitioner. The Commission further observed that if the written submissions are not received by 27.8.2018, the matter will be disposed on the basis of the information already on record.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

